

PETITION Re. SETTING UP A NEW
STEEL PLANT IN ORISSA

SHRI SURENDRANATH DWIVEDY (Kendrapara) : I beg to present a petition signed by Shri Baidhar Sethi and about two lakh others for setting up a new steel plant in Orissa.

12.51 hrs.

STATEMENT Re. INDO—G.D.R.
RELATIONS

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : The question of Indo—GDR relations has come up on the floor of this House from time to time. I am glad to inform the Honourable Members that the Government of India and the German Democratic Republic have agreed to exchange Consulates-General. This will come into effect as soon as technical arrangements are completed on both sides.

As the Hon'ble Members know, our relations with G.D.R. have grown stronger during the past few years. We are particularly satisfied with the growth of our trade and economic relations and our cultural and scientific exchanges. The stages has now come when we feel that our growing economic, commercial and cultural relations should be reflected officially by the establishment of consular relations. We have been in touch with the Government of the German Democratic Republic and as a result we have now finally decided to establish relations at the level of Consulates General.

It is in the interest of both the Governments to encourage mutually beneficial co-operation in as many different fields as possible. We hope that the step which we have taken will encourage and facilitate this process and create conditions of further strengthening of friendly relations between us.

SHRI NAMBIAR (Tiruchirappalli) : Why not full diplomatic relation ?

SHRI RANGA (Shrikakulam) : We want an early occasion to discuss this matter.

श्री रवि राय (पुरी) : इजरायल और ताइवान को रैगकनीशन दीजिये।

SHRI RANGA : If two Germanys can be recognised, why not two Chinas be recognised ?

SHRI S. M. BANERJEE (Kanpur) : Why this halting recognition, we cannot understand. Why not is full ?

12.52 hrs.

ADVOCATES (SECOND AMENDMENT)
BILL

Extension of time for presentation of
Report of Select Committee

SHRI R. D. BHANDARE (Bombay Central) : I beg to move :

“That this House do further extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Advocates Act, 1961, upto the first day of the second week of the next session.”

SHRI SONAVANE (Pandharpur) : I am not able to understand why the time is being extended. There is nothing controversial in this Advocates (Amendment) Bill. The Committee should have completed its task. When the motion was brought the first time, if they thought that it required more time, they should have asked for it. It has become the fashion to come before the House every time for extension of time. And this involves a lot of money and waste of time of the Members. I do not think the Chairman was very serious about completing the work within the time asked for. This is very unsatisfactory. It gives a false impression to the House when they come before the House with a motion that by a certain time it will be finished. Especially in this Bill I do not find anything controversial. I do not know why they should take more time.